

Central Administrative Tribunal
Principal Bench

O.A.No.1156/2003
M.A.No.1066/2003

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 9th day of May, 2003

1. Shri Vishnu Kumar s/o Shri Savitri Prasad
2. Shri Kamal Singh s/o Shri Jai Singh
3. Shri Ram Dhan s/o Shri Nagina
4. Shri Baba Deen s/o Shri Dhanu Prasad
5. Shri Mahmood s/o Shri Sarfoo Deen
6. Shri Ram Dulare s/o Shri Ram Saroop
7. Shri Suresh Kumar s/o Shri Khazan
8. Shri Ummar Deen s/o Shri Abdul Azeez
9. Shri Jai Ram s/o Shri Ram Charan
10. Shri Mohd Hanif s/o Shri Badlu
11. Shri Kuldip Singh s/o Shri Gurbachan Singh
12. Shri Sudhershan Lal Chaddha s/o Shri Desh Raj Chaddha
(As per memo. of parties) Applicants

(By Advocate: Sh. Amit Anand)

vs.

1. Union of India
through The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.
3. Chief Health Inspector (Malaria)
Northern Railway
Divl. Hospital
New Delhi.

.. Respondents

O R D E R(Oral)

By Shri Shanker Raju, M(J):

Heard.

2. M.A. 1066/2003 for joining together is allowed.
3. In the light of the decision of High Court of Delhi in CWP No.4247/1997 in Ram Prasad v. Union

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of India & Others, decided on 27.10.1999, which has been consistently followed in OAs No.2224/2002 and 1031/2003, the present OA is disposed of with direction to respondents, as the present applicants are similarly circumstance, to dispose of the pending representation of applicant by treating the present OA as supplementary representation for accord of payment to applicants in the light of the aforesaid decision, by passing a detailed and speaking order, within two months from the date of receipt of a copy of this order. If the applicants are still aggrieved, they are at liberty to redress their grievance in accordance with law. No costs.

S. Raju
(Shanker Raju)
Member(J)

/rao/